

12.10 hrs.

**PAPERS LAID ON THE TABLE**

**FALL IN JUTE PRICES**

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): Sir, I beg to lay on the Table a copy of statement correcting the statement made on the 8th December, 1958 in response to a Calling Attention Notice by Shri Rajendra Singh regarding fall in jute prices. [See Appendix III, Annexure No. 102.]

**AMENDMENTS TO THE CINEMATOGRAPH (CENSORSHIP) RULES**

The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi): Sir, on behalf of Dr. B. V. Keskar, I beg to lay on the Table, under sub-section (3) of Section 8 of the Cinematograph Act, 1952, a copy of Notification No. GSR 243, dated the 28th February, 1959 making certain further amendments to the Cinematograph (Censorship) Rules, 1958. [Placed in Library. See No. LT-1278/59.]

12.11 hrs

**ARREST OF A MEMBER**

Mr. Speaker: I have to inform the House that I have received the following wireless message dated the 10th March, 1959, from the Superintendent of Police, Rohtak:—

"I have the honour to inform you that Sub-Inspector Mehnga Ram, Station Officer, Police Station, City, Rohtak, has found it his duty in the exercise of his powers under Section 54 of the Code of Criminal Procedure to arrest in default of bail Chaudhary Pratap Singh Daulta, Member, Lok Sabha, for his having committed an offence of being a member of unlawful assembly in the District Courts, Rohtak, today at 14:15 hours. He is at present in the custody of police at Police

Station City, Rohtak and is being produced in the Court of Additional District Magistrate, Rohtak, today for trial".

12.12 hrs.

**CONVICTION OF A MEMBER**

Mr. Speaker: I have also to inform the House that I have received a further wireless message dated the 10th March, 1959, from the Superintendent of Police, Rohtak:—

"Chaudhary Pratap Singh Daulta, Member, Lok Sabha, was produced before the Additional District Magistrate, Rohtak, for trial today, who has convicted him under Section 143, Indian Penal Code, for being a member of an unlawful assembly in the District Courts, Rohtak, and sentenced him to simple imprisonment for two months and a fine of rupees two hundred or in default to undergo one month's further simple imprisonment. He was placed in "A" Class and has been sent to District Jail, Rohtak, to undergo his imprisonment".

Shri Braj Raj Singh (Firozabad): May I suggest, Sir, that in cases where Members of Lok Sabha are convicted and they have to serve their terms of imprisonment, they may be called to Delhi and allowed to remain here and take part in the proceedings.

Mr. Speaker: Very well. Sardar Hukam Singh may present the report of Committee on Private Members' Bills and Resolutions

12.13 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**THIRTY-SEVENTH REPORT**

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions.